

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1761/2018

New Delhi, this the 3rd day of May, 2018

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)

Sukh Ram, Aged 64 years as per record,
S/o Shri Ram Bhadur,
Retired Gangman from SSE (P. Way),
Northern Railway Station, Kotakpura (KKP)
Permanent R/o Vill. Wazidpur,
Post Piryama, Tehsil Kunda,
Distt. Partapgarh (UP). .. Applicant

(By Advocate: Ms. Sonika Gill for Shri Yogesh Sharma)

Versus

1. Union of India,
Through the General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Firozepur Division, Firozepur (Punjab).
3. The Sr. Section Engineer (P.Way),
Northern Railway, Kotakpura,
Firozepur (Punjab). .. Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The applicant, a retired Gangman from the respondent – Northern Railways, filed the O.A. seeking the following relief(s):

"(i) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that the while action

of the respondents not releasing the retirement benefits of the applicant including pension is illegal, arbitrary and against the law of the land and consequently, pass an order directing the respondents to release all the retirement benefits of the applicant immediately with interest @ 18% PA from due date till payment.

- (ii) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to grant the interest on the delayed payment of all the retirement benefits from the date of retirement till the date of payment.
- (iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant."

3. It is submitted that the applicant though retired from service on 30.09.2013 on attaining the age of superannuation, the respondents have not released any of the retirement benefits to the applicant till date. The representations and the legal notice dated 26.12.2017 (Annexure A/1) got issued on behalf of the applicant are pending unanswered and the respondents have not passed any orders thereon till date.

4. Annexure A/ 4 dated 11.11.2017 addressed to the applicant indicates that the respondents have called the applicant to fill up his settlement papers, as the applicant has not filled up the same from the date of his retirement till the said date, inspite of repeated directions to him.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by

permitting the applicant to approach the respondents within four weeks from the date of receipt of a certified copy of this order and to fill up the settlement papers or to comply with any other formalities, as per rules, to enable the respondents to consider the claim of the applicant and, thereafter, the respondents shall pass final orders on the claim of the applicant within 90 days therefrom, in accordance with law. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(V. AJAY KUMAR)
Member (J)

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